

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 108
IA-2564/ND/2021
(IB)-1489/ND/2018

IN THE MATTER OF:

Anuj Kumar Tiwari	...	Applicant
Vs.		
Adharshlia Country Homes Pvt. Ltd.	...	Respondent

Order under Section 9 of IBC

Order delivered on 03.08.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Abhishek Parmar, Advocate
For the Respondent	: Mr. Nikhilesh Krishnan Adv. for R-2
	Mr. Sanjay Agrawal C.A, Mr. Vinod Chaurasia,
	Adv. for R-1

ORDER

IA-2564/ND/2021:

This is an application filed by the erstwhile IRP seeking payment of his fees and CIRP expenses incurred during his tenure. Learned Counsel for the Liquidator states that after the order passed by this Bench, the Assignor of the debt of the Corporate Debtor had undertaken to clear the payment. Learned Counsel appearing for the Assignor also confirms that the payment needs to be made. Learned Counsel for the Liquidator as well as Learned Counsel for the Assignor are directed to release the entire payment of the IRP within 10 days failing which strictures will be passed against the Assignor. Learned Counsel for the Liquidator also confirms that the cheques for the said payments are ready.

List on **18.08.2021.**

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

